



2026:AHC:25728-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 2205 of 2026

Rakesh Singh And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chandra Shekhar Sharma
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Vakalatnama filed by Shri Ajay Kumar Singh on behalf of respondent no. 4 today in Court is taken on record.
2. Heard learned counsel for the petitioners, learned counsel for the respondent no. 4 and learned AGA for the State.
3. At the very outset, learned A.G.A. has pointed out that in the instant case, the investigation has already been concluded and the charge sheet has been submitted against the petitioners.
4. Learned counsel for the petitioners could not dispute the aforesaid fact but states that he does not want to press this writ petition and seeks to withdraw it with liberty to approach appropriate forum at appropriate stage.
5. In view of the above, this writ petition is dismissed as withdrawn with the aforesaid liberty.

February 5, 2026
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(Achal Sachdev,J.) (Rajiv Gupta,J.)